

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(Crl.) (SH) No. 4 of 2013**

13.06.13

The instant writ petition has been taken up on the strength of Order No. 46 dated 10.05.12 issued by Gauhati High Court which is reproduced below:

“In partial modification of this Registry’s Order No. 33 dated 29.03.12, Hon’ble Chief Justice has been pleased to direct that henceforth, the matters relating to WP (Crl.) i.e. Habeas Corpus Applications, shall be listed before a Single Bench (Crl.) instead of Divisional Bench-II.

This order will come into force with immediate effect.

By Order,

***Sd/- R.K. Phukan
REGISTRAR GENERAL”***

Since Meghalaya High Court has no Rules of its own till date, Gauhati High Court Rules and Orders are followed.

Judgment & Order dated 13.06.13 delivered today in open Court.

Judgement & Order consists of 10 (ten) pages.

The matter stands disposed of.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA (SH) No. 68 of 2013**

13.06.13

Heard Mr. HL Shangreiso, the learned counsel for petitioner.

Call for Lower Court case record.

Mr. ND Chullai, the learned PP is present.

List this matter on 20.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. MC(SH) No. 58 of 2011 in
Crl. Revn.P.(SH) No. 24 of 2003

13.06.13

None of the leading counsel is present.
List this matter in the usual course of time.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP (CrI.)(SH) No. 7 of 2012

13.06.13

Heard Mr. H Abraham, the learned counsel for the petitioner.

Mr. R Gurung, the learned counsel appearing for respondents No. 2,3&4 submits that he is yet to file the counter affidavit in the course of the day.

However, the learned counsel is directed to file the counter affidavit today itself without fail and to furnish a copy of the same to the learned counsel for the petitioner.

None appears on behalf of Union of India.

List this matter on 17.06.13.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP (CrI.)(SH) No. 8 of 2012**

13.06.13

Heard Ms. SG Momin, the learned counsel for the petitioner.

Mr. R Gurung, the learned state counsel appearing on behalf of respondents No. 1 & 2 submits that he is yet to file the counter affidavit in the course of the day.

However, the learned counsel is directed to file the counter affidavit today itself without fail and to furnish a copy of the same to the learned counsel for the petitioner.

Mr. R Debnath, the learned CGC is also directed to file affidavit.

List this matter on 21.06.13.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP (C)(SH) No. 247 of 2009**

13.06.13

Heard the learned counsel for the parties.

Mr. R Debnath, the learned GCG sought for 1(one) weeks' time to file additional affidavit.

Prayer is allowed.

List this matter on 21.06.13.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP (C)(SH) No. 307 of 2011**

13.06.13

Heard the learned counsel for the parties.

While going through the records, it appears that Page Numbers are not correctly placed. Therefore, the learned counsel is directed to correct the Page Numbers with the assistance of the Court Master.

List this matter for hearing on 20.06.13.

JUDGE

V. Lyndem.

